

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

M/S VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	24/09/1996
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. of the Corporate Debtor	U70101DL1996PTC082197
5.	Address of the registered office and principal office (if any) of corporate debtor	401, 4TH FLOOR SHAHPURI TIRATH SINGH TOWER, C-58, JANAKPURI NEW DELHI South West Delhi DL 110058 IN (as per MCA website)
6.	Insolvency commencement date in respect of corporate debtor	07/02/2023 (Order of Hon'ble NCLT was received by IRP on 10.02.2023)
7.	Estimated date of closure of insolvency resolution process	05/08/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Gupta [IBBI/IPA-001/IP-P-01494/2018-2019/12254] AFA Valid upto – 06-10-2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: camukeship@rediffmail.com (<i>This email is not to be used for sending claims</i>)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: cirp.vedpl@gmail.com
11.	Last date for submission of claims	24/02/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees / Home buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(1) Mr. Mukesh Chand Jain [IBBI/IPA-002/IP-N00960/2020-2021/13054] Address: F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi - 110075 Email: mcjain.jmca@gmail.com (2) Mr Suman Kumar Verma [IBBI/IPA-003/IP-N00342/2021-2022/13657] Address: RZ-26P/205E, Lane No. 10, Indra Park, Palam Colony, New Delhi-110045. Email: vedpl.ar@gmail.com (3) Ms. Deepa Gupta [IBBI/IPA-002/IP-P00867/2019-20/12801] Address: B-2/110, Sector-16, Rohini, Delhi 110089. Email: advocate.deepa.gupta@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives	a) To Download the relevant Forms, the weblink is https://ibbi.gov.in/home/downloads

are available at:	(b) Detail of authorized representatives is available at Point 13 above.
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Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of **M/s VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED** on **07/02/2023**.

1. The creditors of **M/s VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24/02/2023** to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only **by sending email on cirp.vedpl@gmail.com**. All other creditors may submit the claims with proof in person, by post or by electronic means.
3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
4. **Submission of false or misleading proofs of claim shall attract penalties.**


MUKESH GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-01494/2018-19/12254

Date: 12.02.2023
Place: New Delhi

MUKESH GUPTA
Interim Resolution Professional
VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED

[IBBI/IPA-001/IP-P-01494/2018 -2019/12254]